

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3175  
ANSWERED ON:13.12.2011  
DELHI LAND REFORMS ACT  
Agarwal Shri Jai Prakash

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Government has received proposals for carrying out amendment in section 33 of the Delhi Land Reforms Act and substituting eight standard acre land by two-and-a-half acre land;
- (b) if so, the details thereof;
- (c) the reaction of the Government thereto; and
- (d) the time by which the said amendment is likely to be made in the interest of farmers?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): The Government of National Capital Territory of Delhi (GNCTD) has reported that it has not received proposals for amending Section 33 of Delhi Land Reforms Act.
- (b)to(d): Do not arise in view of Answer at (a) above.